

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

22.

CP/229(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.05.2024**

NAME OF THE PARTIES:

Sushil Chandrakant Garje

Vs

Vidya Vardhini Developers Private Limited

SECTION: 241-242(4) OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Asadulla Thangal, Ld. Counsel for the Petitioner present. Mr. Rakesh Joshi, Forensic Auditor present in person. Mr. Shrey Fattepekar, Ld. Counsel for the Respondent Nos.2 and R-3 present.
2. The Forensic Auditor reported that he has prepared a report. The Forensic Auditor has directed to serve a copy of the report to the Petitioner and Respondent within a period of two weeks and file proof of service.
3. The Forensic Auditor submits that his fees and expenses have not been paid despite several reminders.
4. The parties are directed to pay the fees and expenses of the Forensic Auditor within a period of one week and report compliance.
5. List this matter for hearing on **11.07.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)